

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 96/TT/2014

Date: 10.4.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of Transmission Tariff from DOCO to 31.03.2014 for 240 MVAR, 765 kV Line reactor for 765 kV S/C Solapur – Pune TL charged as Bus reactor at Solapur SS under Transmission system associated with Krishnapatnam UMPP Part B in Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 29.5.2015:-

- a) Details of element wise actual capital expenditure up to 31.3.2014, certified by the Auditor along with all the revised Tariff Forms for the purpose of truing-up, in line with the provision of truing-up in 2009 Tariff Regulations
- b) Supporting documents for exchange rate proof on foreign loan (IBRD V), repayment schedule and date of drawl of the loan, indicated in the Form-13 of the revised Tariff Forms;
- c) Year wise MAT Rate / Corporate Tax Rate applicable during 2009-14 period.
- d) Computation of IDC on cash basis (soft copy in excel format) and IEDC capitalized on cash basis for the assets. Also, clarify whether the entire amount of IDC and IEDC has been paid prior to COD?
- e) Detailed breakup of IDC and IEDC capitalized among the elements (i.e. building, civil work, sub-station, transmission line, PLCC and etc) of the respective assets covered in the instant petition.

- f) Year wise details of liability discharged, corresponding to initial spares procured up to cut off date.

Yours faithfully,

-sd-

V. Sreenivas
Deputy Chief (Legal)